

Supplies Corporation at Tilak Vihar where 50 widows have been provided employment.

9. Bank Loans:

Loans to the extent of Rs. 33.94 crores approximately in respect of 6745 cases for restarting/re-establishing the business premises damaged/burnt during riots have been sanctioned

10. Insurance claims without riot cover:—

An amount of Rs. 83.88 lacs have been sanctioned in 375 cases

II. Relief to the victims is given as soon as the necessary formalities are completed. Senior officers of Delhi Administrations monitor such cases regularly

III. Information form States as on 31.3.1990 is not available. It is being collected and will be laid on the Table of the House

**Committee on Jharkhand Issue**

\*442 SHRI A K ROY  
SHRI GIRDHARI LAL BHAR-  
GAVA

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the report of the Committee on Jharkhand issue has been received.

(b) if so, the recommendations made by the Committee, and

(c) the action taken thereon?

THE MINISTER OF HOME AFFAIRS

(SHRI MUFTI MOHAMMAD SAYEED): (a) to (c). Expert Members of the Committee on Jharkhand Matters, set up by the Government of India last year, have presented a Draft Report. The Committee has yet not deliberated on this Draft Report

[Translation]

**Extension of Comprehensive Crop Insurance Scheme to Non-Loanee Farmers**

\*443. DR. LAXMINARAYAN PAN-  
DEYA.  
DR. VENKATESH KABDE:

Will the Minister of AGRICULTURE be pleased to state

(a) whether Government propose to extend the Comprehensive Crop Insurance Scheme to non-loanee farmers:

(b) whether there is any proposal to implement this scheme in such a way that the farmers whose crop is insured are compensated for the total losses actually suffered by them;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND THE MINISTER OF AGRICULTURE (SHRI DEVI LAL) (a) and (b). There is no proposal either to extend the Comprehensive Crop Insurance Scheme (CCIS) to the non-loanee farmers or implement it in such a way that the farmers covered thereunder are indemnified for the total loss actually suffered by them.

(c) Question does not arise.

(d) The system of indemnification under the CCIS is based on the cost of production of the crops. It has therefore been linked to